ITEM NO.17 COURT NO.12 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 1273/2025

[Arising out of impugned final judgment and order dated 14-11-2024 in SA No. 808/2024 passed by the High Court of Judicature at Allahabad]

STATE OF U.P. & ORS. Petitioner(s)

VERSUS

SATYA PAL PANWAR Respondent(s)

(IA No. 10970/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT;IA No. 10971/2025 - EXEMPTION FROM FILING O.T.

Date : 27-01-2025 This matter was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) :Mrs. Garima Prashad A.A.G. Sr. Adv.
Mr. Adarsh Upadhyay, AOR
Ms. Pallavi Kumari, Adv.
Mr. Shashank Pachauri, Adv.

For Respondent(s) : Mr. S.R. Singh, Adv.
Mr. Anil Kumar Verma, AOR
Mr. Sushant Kr. Yadav, Adv.
Mr. Gaurav Lomes, Adv.
Ms. Radha Rajput, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. This special leave petition is adjourned in view of the pendency of the Special Appeal (Defective) No.247 of 2020 “State of Uttar Pradesh vs. Umesh Chandra Misra & Ors.” before the division bench of the High Court.

2. The High Court shall decide the special appeal on its own merits.

Signature Not Verified
Digitally signed by INDU MARWAH
Date: 2025.01.28 18:17:41 IST
Reason:

(INDU MARWAH) (NIDHI WASON)
AR-cum-PS COURT MASTER (NSH)